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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE 18th April, 1985.

NOTIFICATION
(INCOME-TAX)

No. 6197 (F.No.176/2/85-IT(AI): In exercise of the powers conferred by sub-section (2)(b) of Section 80-G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "The Arulmigu Arasaleaswarar Temple, Ozundiappattu, Vanur Taluk" as a place of public worship renowned throughout the State of Tamil Nadu.

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(R. K. TEWARI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Commissioner of Income-tax, Tamil Nadu-V, Madras, with reference to his letter No.C.2039/55/84/TN.V dated 18.12.84. He is requested to check up the position regarding the utilisation of donations by obtaining relevant accounts from the respective religious authorities every year.
2. All other Commissioners of Income-tax.
3. All Chambers of Commerce in Tamil Nadu, Madras.
4. Comptroller & Auditor General of India, New Delhi.
5. The Secretary, Renovation Committee of Arulmigu Arasaleaswarar Temple Renovation Committee, Ozundiappattu, Vanur Taluk, S.A. District.

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(R. K. TEWARI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA